

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P.No.13/2001 in  
O.A.No.2453/99

HON'BLE SHRI V.K.MAJOTRA, MEMBER(A)  
HON'BLE SHRI SHANKER RAJU, MEMBER(J)

New Delhi, this the 23rd day of February, 2001

Shri S.K.Anand  
s/o Late Shri S.D.Anand  
r/o SFS Flat No.511  
GH-13 (G-17 Area)  
Paschimpuri  
New Delhi. .... Petitioner

(By Shri K.L.Bhandula, Advocate)

Vs.

1. Shri Yogindra Narain  
Secretary  
Ministry of Defence  
South Block  
New Delhi - 110 001.
2. Lt. Genl. Hari Uniyal  
Engineer-in-Chief  
Army HQS., Kashmir House  
DHQ P.O.  
New Delhi - 110 001. ... Respondents

(By Mrs. Pratima Gupta, Advocate)

O R D E R (Oral)

Hon'ble Shri V.K.Majotra, M(A):

The learned counsel of the respondents has filed counter reply to the Contempt Petition in the Court. She has also handed over a copy of the same to the learned counsel of the petitioner in the Court. The respondents have enclosed with this counter reply Annexure-R1, R2 and R3 in proof of having released the interest in favour of the petitioner. They have also filed a copy of the speed post receipt for having despatched. The learned counsel also stated that the Court's orders dated 6.9.2000 in OA 2453/99 was received by the respondents on 25.9.2000. The respondents had two months time thereafter to

*Ud*

[ 2 ]

implement the Court's orders. However, since they have some problems, they filed MA 195/2001 on 5.1.2001 seeking extension of time for payment of interest in implementation of the Court's orders which is still pending.

2. The learned counsel of the applicant, Shri K.L.Bhandula has stated that though the respondents have filed the aforesaid Annexures in proof of implementing the orders of the Court regarding payment of interest to the applicant, the applicant has still not received the payment and the contempt has already been committed when the payment of interest was not made within the stipulated period mentioned in the court's orders. We find that there has been delay in payment of interest by the respondents and even MA seeking extension of time for payment of interest was not filed within the stipulated period, we deprecated the conduct of the respondents. However, now that the payments have been released in implementation of the orders of the Court, we discharge the contempt notices against the respondents. The CP is accordingly dismissed. No costs.

*S Raju*  
(SHANKER RAJU)  
MEMBER(J)

/RAO/

*V.K.Majotra*  
(V.K. MAJOTRA)  
MEMBER(A)